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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1287/2002

This the 24th day of May, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J) HON'BLE SH. S.A.T.RIZVI, MEMBER (A)

Sh. Shankar Singh, son of late 8.S.Sajwan, working as J.T.A. in the National Institute of Science Communication, (NISCOM), Dr. K.S.Krishnan Marg. New Delhi-110012.
(By Advocate: Sh. K.N.Bahuguma)

Versus

- Director, National Institute of Science Communication (NISCOM), Dr. K.S.Krishnan Marg, New Delhi-110012.

## ORDER (OFFRAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking a direction to the respondents to set aside all the charges levelled against him. The chargesheet has been issued to the applicant on account of unauthorised absence under different spells. Counsel for applicant has invited our attention in Annexure A-7 which is office memorandum issued by the department on 5.4.2002 vide which it is conveyed to the applicant that his representation has been under active consideration of the Disciplinary Authority. The decision in the matter which is expected very soon will be communicated to him expeditiously.

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- 2. Having regard to this fact that the representation of the applicant is under active consideration of the disciplinary authority and they have yet not decided the representation, so we direct the respondents to dispose of the representation of the applicant within a stipulated period as stated by them.
- 3. Accordingly, the OA is allowed to the extent that the respondents are directed to dispose of the representation of the applicant, pending before them as it is manifest from letter dated 5.4.2002, within a period of 2 months by passing a reasoned and speaking order from the date of receipt of a copy of this order. If any grievance survives, thereafter applicant will be at liberty to agitate the same, if so advised.

(S.A.T.RIZVI Member (A) ( KULDIP SINGH )
Member (J)

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